

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.11.2011

OA No. 513/2011 with MA 339/2011

Mr. Saugath Roy, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

Anil Kumar
(Anil Kumar)
Member (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 15th day of November, 2011

ORIGINAL APPLICATION No. 513/2011
With
MISC APPLICATIONS NOS. 339/2011

CORAM :

HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Parmanand Bhagtani son of Late Shri Tharumal Bhagtani, aged about 76 years, retired as Chief Draftman, Office of DRM, NWR, Jaipur and resident of Sindhi Colony, Bani Park, Jaipur.

... Applicant

(By Advocate: Mr. Saugath Roy)

Versus

1. Union of India through General Manager, North Western Railway, Rail Bhawan, Near Jawahar Circle, Jaipur.

... Respondents

(By Advocate: -----)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) That the Hon'ble Tribunal be pleased to direct the respondent to make proper fixation of the applicant in pay scale 2000-3200 with effect from 30.11.1989 and the pension of the applicant be revised accordingly and the arrears be paid to him with interest @ 9% per annum.
- (ii) Any other order or direction, which the court deem fit and proper in the facts and circumstances of the case may also be passed in favour of the applicant.
- (iii) That the cost of the application be quantified to the applicant from the respondents Railways."

2. Heard learned counsel for the applicant. He stated that applicant has given several representations to the respondents but they have not decided his representations

Anil Kumar

so far. As per record, there ~~were~~ ^{Order} two representations, one is dated 10.04.1994 (Annexure A/6) and another is 02.06.2011 (Annexure A/7).

3. Learned counsel for the applicant argued that he would be satisfied if he is given liberty to file fresh representation before the respondents. In the interest of justice, the applicant may file fresh representation before the respondents within a period of one month from today. The respondents are directed to consider the same within a period of three months by a speaking and well reasoned order. The copy of the order so passed on the representation of the applicant shall be given to the applicant. The applicant is at liberty to file fresh substantive OA if any prejudicial order is passed against him on its representation.

4. With these observations, the OA is disposed of with no order as to costs.

5. In view of disposal of the OA, no order is required to be passed in MA No. 339/2011, which shall also stands disposed of accordingly.

Anil Kumar
(Anil Kumar)
Member (A)

AHQ